

Amount allocated for science and technology

3568. PROF. CHANDRA BHANU DEVI : Will the Minister of PLANNING be pleased to state :

(a) the amount of allocations made for the promotion of science and technology during 1985-86; and

(b) the amount allotted to Bihar for the purpose for the year 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : (a) The amount allocated for the promotion of science and technology during 1985-86 is Rs. 444.75 crores (excluding the S & T component of the Socio-economic sectors).

(b) The amount allotted to Bihar for 1985-86 under the State Plan head 'Scientific Services and Research' including environmental programmes is Rs 0.65 crores. In addition, the R & D institutions in the State also receive grants for research projects and research establishments from Central scientific agencies and departments. For 1985-86, this amount is of the order of Rs. 5 crores.

Helping disabled persons

3569. SHRIMATI D. K. BHANDARI : Will the Minister of WELFARE be pleased to state :

(a) whether under central scheme aids and appliances are provided to disabled persons subject to a means test;

(b) if so, give details of the scheme and how this central scheme is being implemented; and

(c) whether central assistance will be extended to voluntary organisation and if so, details thereof and criteria adopted for selection of such organisation ?

THE DEPUTY MINISTER IN THE

MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) to (c) 100% Grant-in-aid is given to the voluntary organisations under the scheme of "Assistance to Disabled Persons for Purchase/fitting of Aids/Appliances" for providing suitable aids/appliances to the disabled persons. Aids/appliances is provided free of cost to those whose income is upto Rs. 1,200/- p.m. and at half cost to those whose family income is between Rs. 1,200/- p. m. and Rs. 2,500/- p. m. Grants are given to voluntary organisation under this scheme on the basis of the recommendation of the State Governments and requirements of the disabled persons of the area in which the organisation is located.

Drug addicts in India

3570. SHRI H. B. PATIL : Will the Minister of WELFARE be pleased to state :

(a) whether Government have conducted any survey regarding the number of drug addicts in the important cities of India, particularly narcotics and psychotropic drug addicts;

(b) whether accessibility to addictive drugs had become very easy;

(c) whether a large number of practising quacks for the increasing drug addiction are responsible in this regard; and

(d) if so, the details regarding the reaction of Government to save our young generation alongwith the plan in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) A study of the drug abuse situation among students in four metropolitan cities and five other towns of the country was commissioned in 1985. This study has not yet been completed.

(b) The Narcotic Drugs and Psychotropic Substances Act, 1985 which

came into force in the country with effect from 14.11.1985 provides for stringent penalties for drug trafficking offences.

(c) No such instance has come to the notice of this Ministry.

(d) Does not arise. However, the Government have taken a number of measures to counter the problem of drug abuse by building up awareness and educating the public and provide for deaddiction and rehabilitation of addicts.

Association of legislators in civil defence activities

3571. PROF. SAIFUDDIN SOZ : Will the Minister of HOME AFFAIRS be pleased to state ;

(a) whether MPs and State Legislators are associated in any way with Civil Defence activities;

(b) if so, the details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c) Civil Defence is primarily organised by the respective States on a voluntary basis. Citizens of India including Members of Parliament and State Legislators are eligible to volunteer their services and resources for Civil Defence activities.

Illicit liquor in tribal areas

3572. SHRI K PRADHANI : Will the Minister of WELFARE be pleased to state :

(a) whether Government are aware that distilled liquor is sold abundantly in tribal areas by illicit distillation;

(b) if so, what steps have been taken by the Union Government to guide the States having Tribal Areas to check illegal

distillation as well as drinking habit amongst tribals;

(c) whether Government have taken steps to follow the recommendations of Dhebar Commission 1961 regarding Excise Policy in Tribal Areas; and

(d) if so, the details thereof and the result of the steps taken so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) No such information has come to the notice of the Government.

(b) Does not arise.

(c) and (d) The guidelines for excise policy to be followed in tribal areas communicated in 1975 and subsequently in 1981 to the State Governments contained the following, namely, (i) Commercial vending of alcoholic beverages should be discontinued in the Tribal areas; (ii) that Scheduled Tribes may be permitted to brew their traditional alcoholic beverages for consumption at home and on religious and social occasions; and (iii) that attempts be made to wean the Scheduled Tribes away from the habits of drinking alcoholic beverages. While issuing the above guidelines the recommendations of Dhebar Commission, 1961 regarding Excise Policy were taken into consideration. The policy guidelines have, by and large, been accepted by all States and Union Territories. Efforts are being made to reduce sale of liquor in tribal areas.

Controlling air pollution by cement factories

3573. SHRI G. S. BASAVARAJU :
SHRI H. N. NANJE
GOWDA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government have directed the cement manufacturers, to instal air pollution control equipments;